

FIR No. 54/2017

PS Kotwall

State v. Raj Kishore

U/A 304/307/324/411/34 IPC

21.09.2020

Fresh bail application received. Be registered.

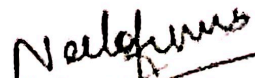
Present: Sh. K.P.Singh, I.d. Addl. PP for State (through video conferencing)

Sh. Sachin Jain, Legal Aid Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.


This is an application under Section 439 CrPC for grant of regular bail on behalf of accused Raj Kishore in case FIR No. 54/2017.

Arguments heard. For orders, put up at 4 pm.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
21.09.2020

At 4 pm

At the time of passing of orders it emerges that certain clarifications are required. For clarifications and orders put up on 22.9.2020.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
21.09.2020

FIR No. 91/2018
PS Civil Lines
State v. Bunty @ Miku Yadav
U/s 302/201/34 IPC

21.09.2020

Fresh bail application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

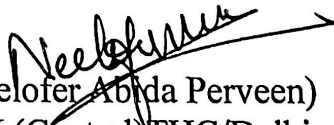
Sh. Anand Verdhan Maitreya, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Bunty @ Minku Yadav in case FIR No. 91/2018.

During the course of arguments, Ld. counsel for accused-applicant submits that he does not want to press upon the present bail application and that the same may be dismissed as withdrawn. It is ordered accordingly.

This application under Section 439 CrPC for grant of interim bail on behalf of accused Bunty @ Minku Yadav in case FIR No. 91/2018 is dismissed as withdrawn.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
21.09.2020

FIR No. 32/2019
PS Crime Branch
State v. Aash Mohd. @ Aasu
U/s 399/402/34 IPC and 25 of Arms Act

21.09.2020

Fresh bail application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Sumit Saini, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail of 45 days on behalf of accused Aash Mohd. @ Aasu in case FIR No. 32/2019.

Ld. counsel for the accused-applicant submits that accused is in custody since 12.02.2019. That accused has been falsely implicated in the present case. That mother of the accused-applicant has been diagnosed with ovarian cyst and appendicitis and she has been advised surgery. That father of the accused-applicant is also not well and is suffering from hernia and old age ailments. That the case of the accused-applicant is covered under the guidelines of High Powered Committee of Hon'ble High Court issued from time to time. That the Hon'ble Court of Sh. Farukh, Ld. ASJ, Tis Hazari Court was pleased to grant the interim Bail to the Applicant vide order dated 19.05.2020. However, the Applicant could not be released on interim bail as jail Superintendent, Tihar Jail sent the report dated 18.06.2020 stating that the conduct of the Applicant was not good during the period 07.02.2020 - 21.04.2020. Hence, on this ground the first interim bail application was disposed off by the Ld. ASJ, Tis Hazari

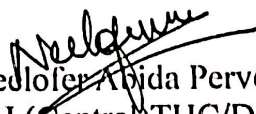
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Court, New Delhi vide its order dated 20.06.2020 with the direction to not release the Applicant.

Ld. APP submits that copy has been received however the medical documents and family status could not be verified as IO was out of station in connection with a raid.

Let the medical documents filed / annexed with the application alongwith family status be got verified.

For consideration and report, put up on 28.09.2020. Copy of report be also forwarded in advance to Ld. counsel for accused-applicant on his email ID.


(Nedlofer Abida Perveen)
ASJ (Central)THC/Delhi
21.09.2020

FIR No. 91/2018

PS Kotwali

State v. Mohd. Hasim @ Haseen

U/s 392/395/397/412/120B/34 IPC and 25 of Arms Act

21.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

None for accused-applicant


Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Mohd. Hasim in case FIR No. 91/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19.

Ld. counsel for accused-applicant when contacted on phone for Webex hearing submitted that he cannot argue the application as he has no instructions from the accused-applicant.

Report of the IO in respect of previous involvement of accused-applicant. received. Custody certificate and conduct report in respect of accused-applicant is also received.

For orders, put up on **23.09.2020**.


(Neelofer Ahida Perveen)
ASJ (Central)THC/Delhi
21.09.2020

FIR No. 214/2014
PS: Crime Branch
State Vs. Gulshan etc.
U/s 20/29 NDPS Act

21.09.2020


Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Pragun Dua, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of the accused-applicant Gulshan Kumar in case FIR No. 214/2014.

Arguments heard. For orders, put up on 23.09.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
21.09.2020

FIR No. 113/2020
PS: Crime Branch
State Vs. Vidya Sagar
U/s 20/25/29 NDPS Act

21.09.2020

Fresh application received. Be registered.


Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Hemant Kumar Pandey, Counsel for applicant Sabana Khatun (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 437 CrPC for bail on behalf of accused Vidya Sagar in case FIR No. 113/2020.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
21.09.2020

At 4 pm
ORDER

This is an application under Section 437 CrPC for bail on behalf of accused Vidya Sagar in case FIR No. 113/2020.

Reply is filed.

Ld. counsel for the accused-applicant contended that accused is in JC since 10.08.2020. That the accused-applicant has been falsely implicated in the present case. That accused-applicant has nothing to do



with the present crime. That accused-applicant with his co-accused Dinesh went to Chandigarh to drop sister of accused-applicant at her matrimonial home and from there accused-applicant with co-accused Dinesh went to Delhi for some repair work in their vehicle. That accused-applicant only in order to save some money had accompanied the co-accused and had no knowledge of any contrabands. That nothing incriminating is recovered from the accused-applicant. That accused-applicant has clean antecedents.

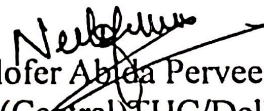
Ld. Addl. PP, on the other hand, submitted that FIR is itself registered on 10.08.2020. That investigation is pending and chargesheet is yet to be filed. That case pertains to recovery of intermediate quantity of charas and investigation is going on .

Heard.

As per case of the prosecution, on 10.8.20, secret information was received by ASI Murlidhar in respect of one person by the name of Dinesh that he is engaged in the supply of Charas and he would be coming to supply Charas along with his associate Vidya Sagar, in his car HP34C9018 to someone near Bal Sudhar Grah, Majnu Ka Tila Delhi, in between 4.30 PM to 5.30 PM which information was reduced into writing vide DD No. 16 at 3.00 PM and after compliance of Sec. 42 of NDPS Act, a trap was laid near Bal Sudhar Grah, Majnu Ka Tila Delhi and at about 4.40 PM two persons i.e. accused-applicant and Dinesh were apprehended along with car HP 34C 9018. That notice u/s 50 NDPS Act was served upon them and their legal rights were explained but they refused to avail their legal rights and accused Dinesh Kumar himself took one packet from

N. K. Jaiswal

his car, which was concealed under plastic cover of driver seat side pillar and handed it over to ASI Murli Dhar and 200 gm charas was recovered from this packet. Investigation continues into the source and intended supplier of the recovered contraband. The secret information reduced into writing and put up before the superior officer in accordance with law names the accused-applicant as an associate. At this stage therefore no ground is made out to grant regular bail to the accused-applicant as investigation is underway, and chargesheet is yet to be filed. The present application for grant of regular bail on behalf of accused Vidya Sagar in case FIR no.113/2020 is accordingly dismissed.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
21.09.2020